

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 131  
IA/317(AHM)2019  
in Co.Appeal/13(AHM)2017

**Order under Section IA for Directions**

**IN THE MATTER OF:**

Uday H Dave & HK Dave Ltd

.....Applicant

V/s

Prafulkunverba Kiritsingh Gohil & ROC Gujarat

.....Respondent

**Order delivered on ..05/07/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)

Chockalingam Thirunavukkarasu, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. J.M. Shah, Advocate.

For the Respondent No.1 : Mr. Mihir Thakore, Sr. Advocate along with Ms. Mini Nair, Advocate.

**ORDER**

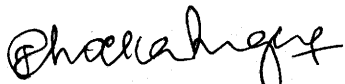
IA 317 (AHM) 2019 is filed for restoration of main CP which has been disposed of.


Learned Sr. Counsel, Mr. Mihir Thakore appeared for respondent no.1

The pleadings are complete.

We direct parties to upload the submissions and pleadings on e-portal within one week, if not uploaded.

The matter stands adjourned to 16.08.2021

  
(CHOCKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)

  
(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)